

[Sh. Mahendra Singh]

and Animal Husbandry Departments by the State Governments under operation flood and restricting the amounts being spent under D.R.D.A. is an unwise step and against the farmers. Therefore the Central Government should direct the States not only to spend more and more funds for this purpose under the D.R.D.A. but also make maximum budgetary provision for improving the cattle breed and dairy industry so that milk production in the villages may increase and the farmers get remunerative prices for their milk and poverty is eliminated.

[English]

(iii) Demand for providing a halt at Bhejput between Chilka and Khallikote railway stations in Orissa

SHRI SOMNATH RATH (Aska): The people of Bhejput have put forth the proposal to open a passenger halt at Bhejput in between Chilika and Khallikote Railway Stations in Orissa but to no avail.

The authorities were pleased in the year 1968 to inspect the site and ascertain the fact whether the site was fit for opening the Halt station. Commercial, mechanical, locomotive and other necessary enquiries were made and at each and every stage the site proved to be suitable for the purpose and the authorities assured the public to open the same. However, till date, there is absolutely no progress. The passenger halt will help poor people, mostly fishermen, to send the fish which they catch outside Orissa.

The public are ready and willing to do the earth work for the purpose of construction of platform. This is a unique occasion when people are coming forward to construct the platform. The Railway Department should come forward to assist the people of the area for development and

trade.

Hence, immediate steps should be taken.

(iv) Need to provide financial assistance for overall development of Goa

SHRI SHANTARAM NAIK (Panaji): Mr Deputy-Speaker, Sir, since Goa has become a State from 30th May, 1987, the Central Government should send a special team to Goa consisting of Union Ministers for Industries, Communications and Railways to assess the developmental needs of the State so as to grant a few Special Developmental Schemes to the State.

The Central Government is requested to lend a helping hand to the State Government by granting Special Grants as is done in case of other Special Category States. A firm assurance from the Government on this account is awaited by the people.

(v) Need to review the policy regarding levying of charges for conferring lessee rights and peripheral charges by DDA

SHRI JAI PRAKASH AGARWAL (Chandni Chowk): Delhi Development Authority is serving notices to hundreds of persons in possession of the old refugees properties in various parts of my parliamentary constituency. The stipulated charges in these notices for conferring on such persons the lessees' rights are Rs. 250 per square metre; while in similar cases and in these very areas, Delhi Development Authority earlier charged only Rs. 11 per square metre. Enhancing this amount, more than twenty times is causing hardships to some of the poorest sections of the society. It also establishes the fact that Delhi Development Authority does not have any set policy in the